

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
AHMEDABAD**

REGIONAL BENCH, COURT NO. 2

EXCISE APPEAL NO. 12279 OF 2019

[Arising out of OIA-CCESA-SRT-APPEAL-PS-183-2019-20 dated 28/06/2019 passed by the Commissioner (Appeals) Central Tax-SURAT]

U M CABLES LTD

Survey No. 1/1/3, Chinchpada, Silvassa
Dadra and Nagar Haveli

Appellant

Vs.

**COMMISSIONER OF CENTRAL EXCISE AND
SERVICE TAX-DAMAN**

3rd Floor...Adarsh Dham Building, Vapi-Daman Road, Vapi
Opp. Vapi Town Police Station, Vapi
Gujarat-396191

Respondent

Appearance:

Shri Shrinil A. Shah, Advocate for the Appellant
Shri Mihir Rayka, Additional Commissioner (AR) for the Respondent

CORAM:

HON'BLE Dr. AJAYA KRISHNA VISHVESHA, MEMBER (JUDICIAL)
HON'BLE MR. SATENDRA VIKRAM SINGH, MEMBER (TECHNICAL)

FINAL ORDER NO. 11374/2025

Date of Hearing : 25/11/2025
Date of Decision : 25/11/2025

MR. SATENDRA VIKRAM SINGH

The learned Advocate mentions that on the last date of hearing on 03.11.2025, the Bench had asked whether the appellant intends to withdraw their appeal, in view of their SVLDRS application being accepted by the department for settlement of dispute. On today's date, learned Advocate submits copy of SVLDRS-1 application and SVLDRS-3 showing the dues amount. In view of this, he prays that he may be allowed to withdraw the appeal.

2. The learned Authorised Representative has no objection to this proposal.

3. After hearing both the sides, the bench allows request of the appellant to withdraw their appeal.

4. The appeal is accordingly disposed.

(Dictated and pronounced in the open Court)

**(Dr. AJAYA KRISHNA VISHVESHA)
MEMBER (JUDICIAL)**

**(SATENDRA VIKRAM SINGH)
MEMBER (TECHNICAL)**

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